

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application Nos. 551, 552, 553, 554/92 & 862/92

Transfer Application No.

Date of Decision 5.3.1997

G.P.H.Moralia & Ors.

Petitioner/s

Shri L.M.Nerlekar

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri Ravi Shetty

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member (J)

Hon'ble Shri. M.R.Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ? *p*
- (2) Whether it needs to be circulated to
other Benches of the Tribunal ? *p*

M.R. Kolhatkar
(M.R.KOLHATKAR)
MEMBER (A)

B.S. Hegde
(B.S.HEGDE)
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NOs. 551/92, 552/92, 553/92, 554/92 & 862/92

Wednesday this the 5th day of March, 1997

CORAM: Hon'ble Shri B.S.Hegde, Member (J)
Hon'ble Shri M.R.Kolhatkar, Member (A)

1. Gokul Prasad Halkoo Moralia
Working as Mason under I.O.W./
Bhusawal.
Residing at Tapti Club Bungalow
No. 404, Out House, Bhusawal.
2. Vijai Uttam Rawandalekar,
Khalasi under IOU, Bhusawal.
Residing at 15 Bungalow,
15, Block, P.O.H. Colony,
Warangaon Road, House No. 1078,
Bhusawal.
3. Nimba Kisan Sonawane,
Khalasi under I.O.W. (Mainline),
Bhusawal.
Residing at Chakradhar Nagar,
Behind Kutly Machine, Warangaon Road,
Bhusawal Taluka, Jalgaon Dist.
4. Shantaram Raghunath Bhosale,
Painter under IOU, Bhusawal.
Residing at 15 Bungalow,
W.G.Road, Flat No. 672/A,
Bhusawal - Dist. Jalgaon.
5. Kamalakar Baburao Genorkar,
Carpenter, working under IOU,
Bhusawal.
Residing at Dindayal Nagar,
House No. 1827, Jamner Road,
Bhusawal.

By Advocate Shri L.M.Nerlekar

... Applicants

V/S.

Union of India
Through Divisional Railway Manager,
Central Railway,
Bhusawal.

By Advocate Shri Ravi Shetty
C.G.S.C.

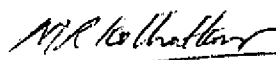
... Respondents


O R D E R (ORAL)

(Per: Shri B.S.Hegde, Member (J))

Heard Mr.L.M.Nerlekar for the applicant
and Mr. Ravi Shetty for the respondents.

2. During the course of hearing, learned
counsel for the respondents has furnished the
promotion order in respect of the applicants,
except S.R.Bhosale all others are promoted to
the post of Class-III post. In the OA, the
applicants have prayed for seniority and promotion.
Since the promotion has already been given by the
respondents, the issue does not survive except in
case of Bhosale. Regarding the seniority, the
respondents are directed to show the seniority list
to the applicants. If they are aggrieved by the
seniority allotted by the respondents, they are at
liberty to approach the Tribunal, if so advised.
Statement made by the learned counsel for the
respondents that as and when vacancy of Painter
arises, Bhosale will be promoted to the post of
Painter according to seniority is taken on record.
OA, is disposed of in these terms.


(M.R.KOLHATKAR)
MEMBER (A)


(B.S.HEGDE)
MEMBER (J)

mrj: